

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 85959 OF 2018

[Arising out of Order-in-Appeal No: GOA-EXCUS-000-APP-105 to 107-2007-08 dated 23rd October 2017 passed by the Commissioner of Central GST & Customs (Appeals), Goa.]

Progressive Earthmovers
Emileo Residency, 1st Floor, Flat No. 2, PO Raia
Salcete, Goa - 403720

... *Appellant*

versus

Commissioner of Central GST & Customs
GST Bhavan, EDC Complex, Patto Plaza,
Panaji, Goa - 403001

... *Respondent*

APPEARANCE:

None for the appellant

Shri S K Hatangadi, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 87093 /2021

DATE OF HEARING:	12/10/2021
DATE OF DECISION:	12/10/2021

PER: C J MATHEW

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*